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# Assam Mizo District (Acquisition Of Chiefs Rights) (Amendment) Act, 1955

### 17 of 1955

[27 July 1955]

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#### **PREAMBLE**

An Act to amend the Assam Lushai Hills District (Acquisition of Chiefs' Rights) Act, 1954

Whereas it is expedient to amend the Assam Lushai Hills District (Acquisition of Chiefs' Rights) Act, 1954 (Assam Act XXI of 1954) hereinafter referred to as the Principal Act in the manner hereinafter appearing;

It is hereby enacted in the Sixth Year of the Republic of India as follows:-

# 1. Short title, extent and commencement :-

- (1) This Act may be called the Assam Mizo District (Acquisition of Chiefs Rights) (Amendment) Act, 1955.
- (2) It shall come into force at once.
- (3) It shall have the like extent as the Principal Act.

### 2. Amendment of section 3:-

For the heading of section 3 of the Principal Act the following shall be substituted, viz.:--

"Notification declaring the vesting in the State of a Chiefs rights and interests in his Ram".